

Challan No.DL20059210925195431 & DL20059210925194732
VEHICLE NO.DL6SBF8757
CIRCLE: KMC

26.09.2021

Present: Owner- Azizuddin & Driver- Mohd. Anees in person.

At request, be put up before Ld. concerned Court on 27.09.2021.



(Aakanksha)

Duty MM/West/Delhi/26.09.2021

Challan No.DL19280210925172433
Challan Reference No.KMC-0852-6676-2021
Vehicle No.DL6SBD4653
Circle Kamla Market Traffic Office

26.09.2021

Present: Ld. APP for the State through VC.
Accused Vishal (driver & owner) S/o Kishan Mohan R/o 3947,
Gali Sattewali, Nai Sadak, Delhi alongwith Ld. counsel Mr. A.
Anand.

Fresh vakalatanama filed. It be taken on record.

Accused Vishal Sharma is alleged to have committed offence u/s
185, 194-D, 3/181, 146/196, 184, 115/190 (2) MV Act.

Substance of accusations as per Section 251 CrPC has been
explained to the accused, to which the accused has pleaded guilty.

Accordingly, accused/Vishal Sharma (driver & owner) is
convicted and sentenced to pay a fine of Rs.10,000/- u/s 185 MV Act,
Rs.1,000/- u/s 194-D MV Act, Rs.5,000/- u/s 3/181 MV Act, Rs.2,000/- u/s
146/196 MV Act, Rs.1,000/- u/s 184 MV Act & Rs.1,000/- u/s 115/190 (2)
MV Act and in default to undergo one month simple imprisonment.

Accused submits that he cannot pay fine today. Let the total fine
of Rs.20,000/- be deposited within 30 days from today, failing which
accused is sentenced to simple imprisonment of one month. The above
accused is sentenced vide STR No.30 dated 26.09.2021.

Be put up for payment of fine on **27.09.2021.**

Let a copy of this order be provided free of cost to the accused.

Aakanksha
26/9/21
(Aakanksha)

Duty MM/West/Delhi/26.09.2021

*Read one copy
Vishal Sharma*

FIR No.815/2021
PS Rajouri Garden
u/s 33/38 Delhi Excise Act
State vs. Akash

26.09.2021

Present: Ld. APP for the State through VC.
IO ASI Sanjay Kumar in person.
Accused Akash S/o Vijender R/o TC-674, Raghbir Nagar,
Delhi, produced after fresh arrest.

Accused Akash has been produced after fresh arrest.

An application seeking 14 days JC remand of the accused has
been moved by the IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious
in nature and investigation is continued and previous conviction is also
annexed. In the facts and circumstances of the case, custody of the accused
is justified for preventing him from committing any further offence, for
proper investigation of the case and to ensure his presence before the Court.
Thus, accused Akash is remanded to JC till **09.10.2021**. Accused be
produced before Ld. Duty MM concerned on 09.10.2021. JC warrants be
prepared.

Copy of the order be given dasti to the IO as prayed for.

Aakanksha
26/9/21.

(Aakanksha)

Duty MM/West/Delhi/26.09.2021

FIR No.681/21
PS Nangloi
u/s 356/379/411/34 IPC
State vs. Vikram & Ors.

26.09.2021

Present: Ld. APP for the State through VC.
HC Manish on behalf of IO HC Kulbir, in person.
Accused Vikram S/o Chander Pal R/o House No.D-885, Camp
No.2, J J Colony, Nangloi, Delhi, produced after fresh arrest.

Accused Vikram has been produced after fresh arrest.

An application seeking 14 days JC remand of the accused has
been moved by the IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious
in nature and investigation is continued. In the facts and circumstances of
the case, custody of the accused is justified for preventing him from
committing any further offence, for proper investigation of the case and to
ensure his presence before the Court. Thus, accused Vikram is remanded to
JC till **09.10.2021**. Accused be produced before Ld. Duty MM concerned
on 09.10.2021. JC warrants be prepared.

Copy of the order be given dasti to the IO as prayed for.

Aakanksha
26/9/21

(Aakanksha)

Duty MM/West/Delhi/26.09.2021

FIR No.664/21
PS Nangloi
u/s 394 IPC
State vs. Julfikar

26.09.2021

Present: Ld. APP for the State through VC.
HC Manish on behalf of IO HC Kulbir, in person.
Accused Julfikar S/o Mehandi R/o A-831, Camp No.2, J J
Colony, Nangloi, Delhi, produced after fresh arrest.

Accused Julfikar has been produced after fresh arrest.

An application seeking 14 days JC remand of the accused has
been moved by the IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious
in nature and investigation is continued. As per his MLC, he even abused
and misbehaved with the doctor and staff on duty. In the facts and
circumstances of the case, custody of the accused is justified for preventing
him from committing any further offence, for proper investigation of the
case and to ensure his presence before the Court. Thus, accused Julfikar is
remanded to JC till **09.10.2021**. Accused be produced before Ld. Duty MM
concerned on 09.10.2021. JC warrants be prepared.

Copy of the order be given dasti to the IO as prayed for.



(Aakanksha)

Duty MM/West/Delhi/26.09.2021

FIR No.1021/21
PS Paschim Vihar East
u/s 392/411/34 IPC

26.09.2021

Present: Ld. APP for the State through VC
Accused Sandeep @ Judi S/o Ram Milan & accused Vasu Beniwal S/o late Sh. Kamal Beniwal, both produced after two days PC remand in muffled face.
Mr. A. K. Sheoram, Ld. counsel for accused persons.
IO SI Jai Kishan in person.

Accused Sandeep @ Judi and Vasu Beniwal have been produced after two days PC remand granted on 24.09.2021 by Ld. Duty MM, West.

An application seeking 14 days JC remand of the accused persons has been moved by the IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious in nature and investigation is continued, medical examination of accused persons was conducted on 24.09.2021, 25.09.2021 and 26.09.2021, as per the MLCs attached, accused Sandeep @ Judi and Vasu Beniwal are remanded to JC till **09.10.2021**. Accused persons be produced before Ld. Duty MM concerned on 09.10.2021. JC warrants be prepared.

The application of IO is disposed of as above.

Copy of the order be given dasti to the IO as prayed for.


(Aakanksha)

Duty MM/West/Delhi/26.09.2021

FIR No.972/12
PS Paschim Vihar East
u/s 376/356/34 IPC
State vs. Sandeep & Ors.

26.09.2021

Present: Ld. APP for the State through VC
Accused Sandeep @ Judi S/o Ram Milan & **accused Vasu Beniwal** S/o late Sh. Kamal Beniwal, both produced after two days PC remand in muffled face.
Mr. A. K. Sheoram, Ld. counsel for accused persons.
IO ASI Harish Kumar in person.

An application has been filed by IO seeking request for releasing **accused Sandeep @ Judi & Vasu Beniwal.**

It is submitted by IO that the above two accused were formally arrested in the present FIR on 24.09.2021 after obtaining permission to interrogate and arrest the above accused persons from Ld. Duty MM vide order dated 24.09.2021, since accused persons had given disclosure statement of their involvement in the present FIR. However, during investigation no recovery could be effected from them and there is no evidence on record to charge sheet the above two accused persons and thus, prayed to release both the accused persons.

Heard. Perused.

Since as per IO no recovery could be effected from the accused persons and there is no incriminating material on record to charge sheet the above accused persons, the application is allowed.

Accused Sandeep @ Judi & Vasu Beniwal are directed to be released from JC if not required in any other case. Release warrants of the accused persons be sent forthwith.

Copy of this order be given dasti to the IO.

Aakanksha
26/9/21
(Aakanksha)

Duty MM/West/Delhi/26.09.2021

FIR No.1158/21
PS Nihal Vihar
u/s 376/506 IPC
State vs. Anand Kumar

26.09.2021

Present: Ld. APP for the State through VC.
IO SI Cecilia in person.

Accused Anand Kumar S/o Bishember Daya, R/o House
No.584/3, Paschim Puri, Delhi, produced after fresh arrest.
Mr. Rajesh Tiwari, Ld. counsel for the accused.

Accused Anand Kumar has been produced after fresh arrest.

An application seeking 14 days JC remand of the accused has
been moved by the IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious
in nature and investigation is continued. In the facts and circumstances of
the case, custody of the accused is justified for preventing him from
committing any further offence, for proper investigation of the case and to
ensure his presence before the Court. Thus, accused Anand Kumar is
remanded to JC till **09.10.2021**. Accused be produced before Ld. Duty MM
concerned on 09.10.2021. JC warrants be prepared.

Copy of the order be given dasti to the IO as prayed for.

Aakanksha
26/9/21

Duty MM/West/Delhi/26.09.2021

FIR No.1157/21
PS Nihal Vihar
u/s 380/411/34 IPC
State vs. Ramu & Ors.

26.09.2021

Present: Ld. APP for the State through VC.
IO HC Om Prakash in person.
Accused Ramu S/o Rajbir R/o K-2 Block, Nihal Vihar, Delhi,
produced after fresh arrest.

Accused Ramu has been produced after fresh arrest.

An application seeking 14 days JC remand of the accused has
been moved by the IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious
in nature and investigation is continued. In the facts and circumstances of
the case, custody of the accused is justified for preventing him from
committing any further offence, for proper investigation of the case and to
ensure his presence before the Court. Thus, accused Ramu is remanded to
JC till **09.10.2021**. Accused be produced before Ld. Duty MM concerned
on 09.10.2021. JC warrants be prepared.

Copy of the order be given dasti to the IO as prayed for.

Aakanksha
26/9/21

(Aakanksha)

Duty MM/West/Delhi/26.09.2021

FIR No.696/21
PS Nihal Vihar
u/s 379 IPC
State vs. Hasmuddin

26.09.2021

Present: Ld. APP for the State through VC.
IO HC Om Prakash in person.
Accused Hasmuddin S/o Haji Ismail, stated to be lodged in Tihar Jail.

An application is moved by HC Om Prakash requesting for interrogation and formal arrest of accused Hasmuddin, who is stated to be lodged in Tihar Jail in DD No.2A dated 24.09.2021 u/s 41 (1) (2)/102 CrPC, PS Sultan Puri.

It has been submitted by IO that the accused is in JC in other case. During investigation, case property of the present case i.e. mobile phone has been recovered at the instance of the accused and prayed for interrogation and formal arrest of the above accused.

Heard. Perused.

As per General Diary No.9A dated 24.09.2021, an information was sent to PS Nihal Vihar that the case property has been recovered at the instance of the accused, therefore, the application is allowed. IO is granted permission to interrogate the above accused, who is stated to be lodged in Tihar Jail.

Jail Superintendent Tihar Jail is directed to allow IO to interrogate the above accused as per rules. If required after interrogation, IO may arrest the accused as per applicable guidelines for fresh arrest and produce him within 24 hours before Ld. Duty MM.

Application is disposed of accordingly.

Copy of this order be given dasti to the IO.


(Aakanksha)

Duty MM/West/Delhi/26.09.2021

**DD No.166A dated 25.09.2021 u/s 41 (1) (D) CrPC, PS Najafgarh
AND
FIR No.026545/21 PS: Nangloi u/s 379 IPC
State vs. Ajmer Singh**

26.09.2021

Present: Ld. APP for the State through VC.
IO HC Balraj, PS Nangloi in person.
Accused Ajmer Singh S/o Omi Lal, produced after fresh arrest
by HC Deepak PS Najafgarh, in person.

IO HC Deepak PS Najafgarh has moved an application to
dispose off kalandra.

IO has submitted that the motorcycle in question has been
recovered alongwith accused and information in this regard has been given
to IO HC Balraj who is investigating the e-FIR No.026545/21 PS Nangloi
and prayed to dispose off the kalandra.

At this stage, IO/HC Balraj from PS Nangloi who is present
before the Court and has moved an application for interrogation and formal
arrest of accused Ajmer Singh.

Heard. Perused.

IO is granted permission to interrogate the accused and
investigate the case and accused be produced after 15 minutes.

(Aakanksha)

Duty MM/West/Delhi/26.09.2021

Contd...2/-

-2-

After 15 minutes

Present: Ld. APP for the State through VC.
IO HC Deepak, PS Najafgarh in person.
Accused Ajmer Singh S/o Omi Lal, produced after formal
arrest by IO HC Bajraj PS Nangloi.
Mr. Sanjay, Ld. counsel for accused in person.

Formal arrest of the accused has been made.

At this stage, an application seeking 14 days JC remand of the
accused has been moved by the IO PS Nangloi.

It has been submitted by the IO that the judicial custody of the
accused is required to conduct proper investigation of the offence.

Keeping in view the submission made by the IO, accused is
remanded to JC till **09.10.2021**. Accused be produced before the concerned
Court on **09.10.2021**.

In view of the aforesaid, kalandra stands disposed of.

Copy of the order be given dasti to both the IOs as prayed for.


(Aakanksha)
26/9/21

Duty MM/West/Delhi/26.09.2021

FIR No.543/2021
PS Hari Nagar
u/s 356/379/411/34 IPC
State vs. Anish & Anr.

26.09.2021

Present: Ld. APP for the State through VC.
IO ASI Niranjana in person.
Accused Anish S/o Prahlad Rai R/o Jhuggi No.10, C-187,
Maya Puri, Phase-2, New Delhi **and accused Avinash** S/o
Akhilesh Sharma R/o H. No.130, Pocket-1, Paschim Puri, Delhi,
produced after fresh arrest.
Mr. Lalit Kumar, Ld. counsel for accused Anish.
Mr. S. S. Malik, Ld. counsel for accused Avinash.

Accused Anish & Avinash have been produced after fresh arrest.

An application seeking 14 days JC remand of the accused persons has been moved by the IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious in nature and investigation is continued. In the facts and circumstances of the case, custody of the accused persons is justified for preventing them from committing any further offence, for proper investigation of the case and to ensure his presence before the Court. Thus, accused Anish and Avinash are remanded to JC till **09.10.2021**. Accused persons be produced before Ld. Duty MM concerned on 09.10.2021. JC warrants be prepared.

Copy of the order be given dasti to the IO as prayed for.


(Aakanksha)

Duty MM/West/Delhi/26.09.2021

FIR No.815/2021
PS Khyala
u/s 20/29 NDPS Act
State vs. Vishal Soni & Ors.

26.09.2021

Present: Ld. APP for the State through VC.
IO SI Rakesh Kumar in person.
Accused Vishal Soni S/o Trilok chand and **accused Abdul Jahid** S/o Wahid, both produced after fresh arrest.

Accused persons have been produced after fresh arrest.

Grounds for arrest perused. Accused persons have been medically examined.

An application seeking two days PC remand of the accused persons has been moved by the IO. It has been submitted by the IO that the police custody of the accused persons is required for arresting co-accused Arjun and to recover case property i.e. *ganja*.

Heard. Perused.

It has been stated that search and recovery has to be made from both the accused persons. Disclosure statements of the accused persons are already on record. As per the Disclosure statement of accused Vishal Soni, he has stated that he can get co-accused Arjun arrested from Faridabad and can also get *ganja* recovered. However, no ground for PC is made out as per the Disclosure Statement of accused Abdul Jahid. At this stage, IO requests for 14 days JC remand of accused Abdul Jahid.

In above circumstances, **accused Vishal Soni is remanded to one day PC remand** and **accused Abdul Jahid is remanded to one day JC remand** to facilitate the investigation.

Both the accused be produced on 27.09.2021 before Ld. Duty MM concerned. *JC warrant be prepared.*

Accused persons be medically examined as per rules.
Copy of the order be given dasti to the IO as prayed for.

Aakanksha
26/9/21
(Aakanksha)

Duty MM/West/Delhi/26.09.2021